

subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
 2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
 3. He will furnish his fresh address on record as and when he changes the same.
 4. He will not commit the same or similar offence in future.
- Applications in hand is disposed of.
- Copy of order be given dasti to Ld. Counsel for applicant/accused.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

persons and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 10,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
 2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
 3. He will furnish his fresh address on record as and when he changes the same.
 4. He will not commit the same or similar offence in future.
- Applications in hand is disposed of.
Copy of order be given dasti to Ld. Counsel for applicant/
accused.

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 10,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
 2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
 3. He will furnish his fresh address on record as and when he changes the same.
 4. He will not commit the same or similar offence in future.
- Applications in hand is disposed of.
Copy of order be given dasiti to Ld. Counsel for applicant/ accused.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

1. He will not tamper the evidence or intimidate any of the witnesses.
 2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
 3. He will furnish his fresh address on record as and when he changes the same.
 4. He will not commit the same or similar offence in future. Applications in hand is disposed of.
- Copy of order be given dasti to Ld. Counsel for applicant/accused.



(DEEPIKA THAKRAN)
Duty MM-II, West Dist. THC, Delhi
10.07.2020. महिला कोर्ट-04
Metropolitan Magistrate, Matila Court-04

claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number PB-10EH-0088 be released to the authority holder Sh. Ashpreet Singh on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi
10.07.2020.

claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number DL-1RM-8631 be released to the RC holder Sh. Lalit Kumar on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

enlarged on bail subject to furnishing bail bond in sum of Rs.30,000/- with one surety in like amount to the satisfaction of this court and Ld. Duty MM and with following conditions that:

1. He will not tamper the evidence or intimate any of the witness.
2. He shall co-operate into the investigation and will appear before IO and court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same or similar offence in future.

Applications in hand is disposed of.

Copy of this order be given dasti to applicant and copy of this order be sent to Jail superintendent.


(Deepika Thakran)

Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
10.07.2020

one surety in the like amount subject to following conditions.

1. He will not tamper the evidence or intimate any of the witness.
2. He shall co-operate into the investigation and will appear before IO and court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same or similar offence in future.

Surety bond is furnished. Original document of surety seen and returned and same is accepted.

Applications in hand is disposed of.

Copy of this order be given dasti to applicant and copy of this order be sent to Jail superintendent.


(Deepika Thakran)

Duty MM-2,(Mahila Court-04)

West/ THC/Delhi

10.07.2020

FIR No.320/2020
PS : Patel Nagar
U/s 323/354/506 IPC
State Vs. Rakesh Kumar Chand

10.07.2020

Present: Sh. Lokesh Ahlawat Id. Counsel for applicant/accused.

ASI Vitender Kumar in person.

Reply filed.

Arguments heard on the interim bail application. It is stated by the Id.

Counsel for the applicant that without going to the merits of the case he wants to press on interim bail as his case is falling under the guidelines passes by Hon'ble High court of Delhi in its High Power Committee. Applicant/accused Rakesh Kumar Chand is released on interim bail for a period of 45 days on furnishing his personal bond/surety bond in the sum of Rs.25,000/-.

Applicant/accused Rakesh Kumar Chand shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days. Application stands disposed of accordingly.

Surety bond is furnished and accepted. Original documents of surety seen and returned.

The personal bond of accused be sent to the jail superintendent concerned for attestation of the signature of the accused thereupon and same be sent back to the concerned court well within time under the signatures of the jail superintendent concerned.

Copy of this order be given dasti to Id. Counsel for the accused. Copy be also sent to the jail superintendent for compliance. This order be considered release warrant too for the purpose of release of accused person and no separate release warrant is required. Accordingly, accused is directed to be released forthwith if not required in any other process of law.

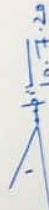

(Deepika Thakran)

Duty MM-2, (Mahila Court-04)

West/THC/Delhi

10.07.2020

opined that the parties to the lis never shared household. Moreover, persual of the petition shows that no act of Domestic Violence has been done by the respondents against the petitioners and only allegations has been made by their mother who is not a party to this petition and is merely representing the interest of the minor daughters/petitioners. Furthermore, the duty of the maintaining the children lies on the parents till the date they are minor or unmarried in case of daughters and not on the grand parents when the natural guardian is alive. Therefore, the non payment of the maintenance also by the grand parents/respondents no. 1 & 2 can also not to be said to be an act of domestic violence against the petitioners. However, the petitioners are at liberty to approach the appropriate form for seeking right in the ancestral property, if any. And simultaneously, the petitioners are also at liberty to seek relief of injunction etc., if the same is made out as to the property bearing no. B-115, Metro Vihar, Phase-I, Holambi Lakan, Delhi-82 where they are stated to be residing prior to filing of the present petition. In view of the observation made above since no domestic relationship could be established therefore, the present petition is held to be not maintainable and is accordingly dismissed. File be consigned to record room.


(Deepika Thakran)
MM, Mahila Court-04
West/ THC/Delhi
10.07.2020

claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number DL-2SM-3486 be released to the RC holder Ashish Kumar Radi on furnishing **security bond / indemnity bond as per valuation report of the vehicle.** IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Applicant is at liberty to sell the vehicle in question.



(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020
महानगर दंडाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate, Mahila Court-04

order copy received

Ashish

Ashish Kumar Radi

10/7/20

FIR No.450/2020
PS : Hari Nagar
U/s. 279, 337 IPC
State Vs. Mahesh Yadav
Vehicle No. DL1PD 5344 (Cluster Bus).

10.07.2020

Present: None.

Sh. Yogender Kumar Id. Counsel alongwith Biresh Tiwari authority holder.

Record perused.

In the reply it is mentioned that the vehicle is having a valid insurance certificate. It is observed that the present case is of accident and nothing as to mechanical examination of the said vehicle is mentioned in the report. Accordingly, clarification from the IO was sought and as to the same a fresh reply via Email has been received wherein it is mentioned that the mechanical examination of vehicle has already been got conducted and police do not have objection if the vehicle is released to the RC holder

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 7983/19

PS Mundka

U/s 379/411 IPC

State Vs. Manish

10.07.2020

Present : Ld. APP for the State.

Sh. Anil Kumar Ld. Counsel for applicant.

सुश्री दीपिका ठाकरान
Ms. DEEPIKA THAKRAN
महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04
पश्चिम जिला/West District
कमरा संख्या-252, दूसरीय तल
Room No. 252, 2nd Floor
तीस हजारी न्यायालय, दिल्ली
Thi Hazari Courts, Delhi

The present bail application has been filed on behalf of accused Manish in the above mentioned case FIR wherein it is submitted that applicant is in JC since 01.07.2020. It is further stated that the accused is innocent and falsely implicated in the present case. It is further stated that accused is not involved in any other case. It is further submitted that accused is sole bread earner of his family. It is further submitted that no purpose will be served by keeping the accused in JC. Hence, present applications seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that the alleged stolen motorcycle was recovered from the accused. It is further submitted that in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused persons and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 10,000/- with one surety in the like amount subject to following conditions:-

FIR No. 007392/2020

PS Hari Nagar

U/s 279/304A IPC

10.07.2020

Present: LD. APP for the State.

Sh. Ashpreet Singh authority holder/ applicant in person.

This order shall dispose of the application seeking release of

vehicle bearing no. PB-10EH-0088 on superdari to the authority holder

Sh. Ashpreet Singh.

IO in his reply has submitted that during investigation

vehicle no. PB-10EH-0088 was seized and IO has also no objection qua

the release of vehicle

This Court is of the considered view that the vehicle has to

be released as per directions of Hon'ble High Court in case titled as **Manjit**

Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014 wherein it

has been held that :-

"68. Vehicles involved in an offence may be released to the

rightful owner after preparing detailed panchnama; taking photographs of

the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested

countersigned by the complainant, accused as well as by the person to

whom the custody is handed over.

70. The production of the vehicle should not be insisted

upon during the trial. The panchnama and photographs along with the

valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should

be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the

owner and the insurance company for disposal of the vehicle. If there is no

response or the owner declines to take the vehicle or informs that it has

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 640/20

PS Punjabi Bagh

U/s 356/379/411IPC

10.07.2020

Present: Ld. APP for the State.

Sh. Lalit Kumar applicant in person.

This order shall dispose of the application seeking release of vehicle bearing no. DL-1RM-8631 on superdari to the RC holder Sh. Lalit Kumar.

IO in his reply has submitted that during investigation vehicle no. DL-1RM-8631 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has

claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number DL-8CAC-1254 be released to the RC holder Gunmeet Dabas on furnishing **security bond / indemnity bond as per valuation report of the vehicle.** IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Applicant is at liberty to sell the vehicle in question.



(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi

10.07.2020

महानगर दफ्तरी, महिला कोर्ट-04

Metropolitan Magistrate, Mahila Court-04

*Received the copy of order
Name - Sunny Tomar
Date - 10/7/20*

insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

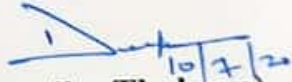
73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number PB-10EH-0088 be released to the authority holder Sh. Ashpreet Singh on furnishing **security bond / indemnity bond as per valuation report of the vehicle**. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.


(Deepika Thakran)

Duty MM-2, (Mahila Court-04)

West/ THC/Delhi/10.07.2020



Received of the order copy
Rohit Kumar
10/07/2020

FIR No.636/2020
PS : Ranhola
State Vs. Rohit @ Sonu Jigra
U/s 25/54/59 Arms Act.

10.07.2020

Present: Sh. Vikram Phogat Ld. Counsel for applicant/accused Rohit @ Sonu Jigra (Through video conference).

The present bail application has been filed on behalf of accused Rohit @ Sonu Jigra in the above mentioned case FIR wherein it is submitted that the applicant is in JC since 15.06.2020. It is further stated that the accused is innocent and falsely implicated in the present case. It is further stated that accused is not involved in any other case. It is further submitted that no purpose will be served by keeping the accused in JC. Hence, present application seeking bail of accused is filed.

Reply was called from the IO wherein it is submitted that accused Rohit @ Sonu Jigra was arrested in the above mentioned case alongwith other accused namely accused Suraj @ Fighter in the abovementioned case of theft of motorcycle and they were found in conscious possession of arms and if they are released on bail then they can commit the same and similar offence and can also threaten the witnesses and tamper with the evidence.

Consideration heard. Record perused.

Perusal of the record shows that the accused Rohit @ Sonu Jigra is in custody since 15.06.2020 and no recovery is to be effected. Perusal of the FIR shows that no independent witnesses were associated and the other witnesses are police officials themselves and therefore there is no apprehension of threatening the witnesses, taking the note of the fact that the bail is the rule and jail is the exception for accused, hence the accused is



IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 653/2020

PS Ranhola

U/s 411/34 IPC read with 25/54/59 Arms Act

State Vs. Chandan Kumar

10.07.2020

Present : Ld. APP for the State.

Sh. R.S. Thakur Ld. Counsel for applicant.

The present bail application has been filed on behalf of accused Chandan Kumar in the above mentioned case FIR wherein it is submitted that applicant is in JC since 23.06.2020. It is further stated that the accused is innocent and falsely implicated in the present case. It is further submitted that applicant is a young boy and working in Delhi Metro as a helper water supplier and belongs to a very poor family. It is further submitted that accused is sole bread earner of his family. It is further submitted that police has falsely involved the accused in the present case and showed the false recovery of mobile phone in FIR no. 270/20 in order to solved the unsolved cases. It is further submitted that no purpose will be served by keeping the accused in JC. Hence, present applications seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that the one stolen mobile phone was recovered from the accused. It is further submitted that in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused persons and likely time to be taken in completion of investigation and for

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 000270/2020

PS Ranhola

U/s 356/379/411/34 IPC

State Vs. Chandan Kumar

10.07.2020

Present : Ld. APP for the State.

 Sh. R.S. Thakur Ld. Counsel for applicant.

The present bail application has been filed on behalf of accused Chandan Kumar in the above mentioned case FIR wherein it is submitted that applicant is in JC since 23.06.2020. It is further stated that the accused is innocent and falsely implicated in the present case. It is further submitted that applicant is a young boy and working in Delhi Metro as a helper water supplier and belongs to a very poor family. It is further submitted that accused is sole bread earner of his family. It is further submitted that police has falsely involved the accused in the present case and showed the false recovery of mobile phone in order to solved the unsolved cases. It is further submitted that no purpose will be served by keeping the accused in JC. Hence, present applications seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that the alleged stolen motorcycle and stolen mobile phone were recovered from the accused and co-accused Sonu Kumar @ Bhabhka. It is further submitted that in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 000095/2020

PS Ranhola

U/s 356/379/411/34 IPC

State Vs. Chandan Kumar

10.07.2020

Present : Ld. APP for the State.

 Sh. R.S. Thakur Ld. Counsel for applicant.

The present bail application has been filed on behalf of accused Chandan Kumar in the above mentioned case FIR wherein it is submitted that applicant is in JC since 23.06.2020. It is further stated that the accused is innocent and falsely implicated in the present case. It is further submitted that applicant is a young boy and working in Delhi Metro as a helper water supplier and belongs to a very poor family. It is further submitted that accused is sole bread earner of his family. It is further submitted that no purpose will be served by keeping the accused in JC. Hence, present applications seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that the alleged stolen mobile phone was recovered from the accused. It is further submitted that in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused persons and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 10,000/- with one surety in the like amount

FIR No. 76/20

PS Patel Nagar

U/s 279/337 IPC

10.07.2020

Present: Ld. APP for the State.

Sh. Omvir Singh Id. Counsel for applicant.

This order shall dispose of the application seeking release of vehicle bearing no. DL-2SM-3486 on superdari to the RC holder Ashish Kumar Radi.

IO in his reply has submitted that during investigation vehicle no. DL-2SM-3486 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has

FIR No.352/2020
PS : Mundka
U/s 33/38 Delhi Ex Act.

10.07.2020

Present: None for State.

Sh. Manu Bhatiya Id. Counsel for applicant/accused Milan.

Reply filed to the present application by the IO.

Arguments are heard. Record is perused carefully.

The present bail application has been filed on behalf of accused Milan in the above mentioned case FIR wherein it is submitted that the accused/applicant is in J/C since 09.07.2020. It is further stated that the accused is not involved in any other case. It is further submitted that no purpose will be served by keeping the accused in JC. Hence, present application seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that the alleged stolen were recovered from the accused. It is further mentioned that the accused is repeated offender and is involved in other cases and in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused persons and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs.30,000/- with

petitioners from Smt. Sheela advanced from his hard earned money and the documents thereof were also executed in the name of the father of the petitioners namely Late Sh. Rajesh Kumar. In para no. 8 of the petition it is mentioned that despite several requests of the mother of the petitioners respondent no.1 & 2 refused to return her articles and they did not permitted her to live in the 1st floor of the H.No. B-115, Metro Vihar, Phase-I, Holambi Lakan, Delhi-82. If the petition is taken into consideration then as per the version of the petitioners represented through their natural guardian/mother the matrimonial home of the mother of the petitioners was B-115, Metro Vihar, Phase-I, Holambi Lakan, Delhi-82, which is stated to be purchased by her husband i.e. the father of the petitioners. During arguments Ld. Counsel for the respondents has submitted that the respondents do not have any concern with the property i.e. B-115, Metro Vihar, Phase-I, Holambi Lakan, Delhi-82 and even if any residence order qua the same is passed then also the respondents do not have any objection qua the same. It is pertinent to mention here that no document has been placed on record which can suggest that the property B-115, Metro Vihar, Phase-I, Holambi Lakan, Delhi-82 belonged to the father of the petitioners and now the same has been inherited by the petitioners or their mother. It is the version of the petitioners that the shared household was B-115, Metro Vihar, Phase-I, Holambi Lakan, Delhi-82 and not B-174, Metro Vihar, Phase-I, Holambi Lakan, Delhi-82. It is also necessary to note that in the memo of the parties the address of the respondents is mentioned to be H.No. B-174, Metro Vihar, Phase-I, Holambi Lakan, Delhi-82 and not B-115, Metro Vihar, Phase-I, Holambi Lakan, Delhi-82 which implies that there was no shared household of the parties and they did not shared one roof and common kitchen as required for the applicability of the Domestic Violence Act. The petitioners in para no. 4 as mentioned that father of the petitioners was running a shop of Kawari from H.No. B-174, Metro Vihar, Phase-I, Holambi Lakan, Delhi-82 and the same cannot be stated to be the shared household when time and again B-115, Metro Vihar, Phase-I, Holambi Lakan, Delhi-82 is said to be the matrimonial home of the guardian/mother of the petitioners. Therefore, in view of the same it can be

1

MC:- 163/18

PS-Nihal Vihar

Vanshika Vs. Jagdish Kamwal

Present:- Ld. Counsel Sh. Indu Bhushan for petitioners (through video

conferencing).

Ld. Counsel Sh. Ajay Kumar for respondents (through video

conferencing).

Arguments heard through video conferencing.

This order shall dispose of an application seeking dismissal of the complaint for want of maintainability. It is submitted herein that petitioners have no locus standi to file the present complaint as no domestic relationship was ever established between the petitioners and the respondents as no roof was shared or there was no common kitchen. It is submitted that respondent no. 1 is the grand father of the complainants and used to reside with their parents in separate tenanted premises i.e. B-115, Metro Vihar, Phase-I, Holambi Kalan, Delhi-82. It is further more averred that no cause of action ever arose against the respondents and mere blood relation does not confer any right on the grand daughters. It is admitted fact that respondent is a resident of H.No:- B-174, Metro Vihar, Phase-I, Holambi Kalan, Delhi-82. Petitioners and their mother used to reside in tenanted premises at B-115, Metro Vihar, Phase-I, Holambi Kalan, Delhi-82. It is averred that respondents has severed his relations with the mother of the complainants by giving an advertisement in the Rasriya Sahara dated 02.02.18 as their mother had not participated in the last rites of their son. After the death of her husband Sh. Rajesh Kumar she has harassed the respondents by making complaints to police officials and by giving threats to grab the properties of respondent no. 1. It is alleged that the mother of the petitioners is using the petitioners as a weapon against the respondents. It is submitted that the father of the petitioners Late Sh. Rajesh Kumar and his family were separated from the respondents and he took his entire share from the properties of respondent no.1 and there was no cordial relation between them hence this application seeking dismissal

Before the lock down due to spread of COVID-19 the matter was taken up on 9.02.2020 and the said day certain clerical error was found in the petition and the affidavit filed by the petitioner and time was sought by the Ld. Counsel for the petitioner to do away with the said error however the said error has not been corrected yet and accordingly further time is granted to correct the same within 2 weeks once the normal functioning of the Court resumes. Now, coming to the present application considering the submissions made by the petitioner and taking note of the allegations that she has been treated with cruelty by the respondents in her matrimonial home. All the respondents are directed not to commit any act of Domestic Violence against the petitioner and not to dispossess the petitioner from the matrimonial home without following the due process of law till the next date of hearing or further orders. Accordingly, protection order to this effect is passed in favour of the petitioner. Application in hand stands disposed of however petitioner is directed to place on record the physical copy of this application since the present application has been received Via E-Mail and decided accordingly.

Copy of this order be sent to both the parties, protection officer and the S.H.O concerned via EMAIL from the dedicated EMAIL ID of the Court or otherwise if possible. Be put on date already fixed i.e. **21.08.2020**.

(Deepika Thakran) 10.7.20

Duty MM-2, (Mahila Court-04)

West/ THC/Delhi

10.07.2020

FIR No.14412/2020
PS : Punjabi Bagh
U/s. 379 IPC
Vehicle No. DL-10SG-7406

10.07.2020

This is an application for release of vehicle i.e. Vehicle No. DL-10SG-7406 moved by registered owner Rohit Kumar.

Present: None.

Applicant/ registered owner Rohit Kumar S/o Lt. Sh. Purshotam Lal in person.

Document i.e. RC as to the ownership of Vehicle No. DL-10SG-7406 shown. Name of owner is also mentioned in reply.

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the

No. 609/19
S. Rajouri Garden
Shalini Vs. Hemant Sharma etc.

महानगर दण्डाधिकारी, महिला कोर्ट-114
Metropolitan Magistrate Mahila Court-114
पश्चिम जिला/West District
कमरा संख्या-252, द्वितीय तल
Room No. 252, 2nd Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Present:- Sh. Rambir Chauhan, Ld. Counsel for the petitioner (through Video Conference).

None for respondents.

On 03.07.2020 an urgent application seeking interim protection has been filed on behalf of the petitioner. Same was listed for 08.07.2020 and notice was directed to be issued to the respondent via E-Mail from the dedicated E-mail ID of the Court as in the present matter the respondents has already been served and are well aware about the proceedings pending against them and due to paucity of time the ordinary process could not be issued. Despite the E-Mail sent to respondent's counsel and calls made by Reader of this Court the respondents has not joined the proceedings.

Arguments heard as to the application seeking urgent interim relief. By way of this application the petitioner seeks the interim protection till the next date of hearing submitting herein that during the lock down period she has been subjected to harassment and torture by her-in-laws. The respondents and his family members and even the married sister of the respondent no.1 also came to the matrimonial home and threaten her to throw out her from the matrimonial home and therefore her life is in danger and despite the matter reported to the police more than 20 times no action was taken. Further submitted that on 26.06.2020 again the quarrel took place and the respondent and his family members had beaten the petitioner but again no assistance could be received from the police station concerned.

Shalini Vs. Hemant Sharma



1 of 2

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

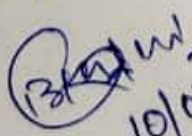
73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

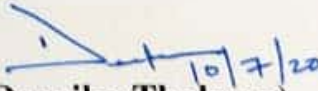
Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number DL1PD 5344 (Cluster Bus) be released to the authority holder Sh. Biresh Tiwari on furnishing **security bond / indemnity bond as per valuation report of the vehicle**. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant Mr. Biresh Tiwari Admin Executive of the company namely M/s Antony Road Transport Solutions Pvt. Ltd. against proper receipt and identification as per directions of Hon'ble High Court, however, original documents seen and returned.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Received order copy
Biresh Tiwari

10/07/20


(Deepika Thakran)
Duty MM-2, (Mahila Court-04)
West/ THC/Delhi
10.07.2020

of the present complaint on ground of the maintainability.

Written submissions as to this application were filed by ~~both the parties~~ in the written submissions filed on behalf of petitioners. It has been submitted that the petitioners are minors and the present petition has been filed by the minors through their natural guardian i.e. their mother namely Sonia and the father of the petitioners died on 31.12.2017. Further submitted that the natural guardians of the petitioner had went to her parental house for taking medicine and for a short duration stay on 20.01.2018 and when she returned to her matrimonial house on 04.02.2018 all the respondents misbehaved, abused and had given beatings to the mother of the complainants and did not allow her to reside in the matrimonial home and the complaint was also made to the police on 100 number but no fruitful results could be attained. For the applicability of the Domestic Violence Act the person must be an aggrieved person and there should be a domestic relationship between the parties which implies that the two persons who live or have, at any point of time, lived together in a shared household, when they are related by consanguinity, marriage, or through a relationship in the nature of marriage, adoption or are family members living together as a joint family are said to be in a domestic relationship. Here, the relationship between the parties as submitted is that of the joint family and it is averred on behalf of petitioners that they have lived together in a shared household with the respondents and therefore, the domestic relationship exists. Here, it is necessary to scrutinise where is a shared household of the petitioners. In the petition the guardian of the petitioners has not specified as to where she lived after her marriage with her husband (now deceased). In the DIR filed the shared household is mentioned to be H.No:- B-174, Metro Vihar, Phase-I, Holambi Kalan, Delhi-82 however in the petition it is mentioned that the matrimonial home is H.No:- B-115, Metro Vihar, Phase-I, Holambi Kalan, Delhi-82 as residence order to that effect has been sought by the petitioners through their natural guardian. At the very outset, it is relevant to note that in the petition itself it has been pleaded that H.No:- B-115, Metro Vihar, Phase-I, Holambi Kalan, Delhi-82 was purchased by the father of the



FIR No. 1037/15

PS Ranhola

10.07.2020

Present: None.

Put up on 15.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 305/20
PS Kirti Nagar

10.07.2020

Present: None.

Report not received. Be called for 15.07.2020

(DEEPIKA THAKKAR)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No.311/2020
PS : Ranhola

10.07.2020

Fresh charge sheet is received.

Present: None.

Put up for consideration before the concerned court on

30.07.2020.

(Deepika Thakran)
Duty MM-2, (Mahila Court-04)
West/ THC/Delhi
10.07.2020

FIR No.113/2020
PS : Punjabi Bagh

10.07.2020

Fresh charge sheet is received.

Present: None.

Put up for consideration before the concerned court on
30.07.2020.

(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
10.07.2020

FIR No.305/2020
PS : Hari Nagar

10.07.2020

Fresh charge sheet is received.

Present: None.

Put up for consideration before the concerned court on

30.07.2020.

(~~Deepika Thakran~~)
Duty MM-2, (Mahila Court-04)
West/ THC/Delhi
10.07.2020

FIR No. 026913/19

PS P.Bagh

10.07.2020

Present: None.

Put up on 15.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No.388/2020
PS : Ranhola

10.07.2020

Fresh charge sheet is received.

Present: None.

Put up for consideration before the concerned court on

30.07.2020.

(Deepika Phakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
10.07.2020

FIR No.321/2020
PS : Ranhola

10.07.2020

Fresh charge sheet is received.

Present: None.

Put up for consideration before the concerned court on
30.07.2020.

(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
10.07.2020

FIR No.36/2020
PS : Punjabi Bagh

10.07.2020

Fresh charge sheet is received.

Present: None.

Put up for consideration before the concerned court on
30.07.2020.


(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
10.07.2020

FIR No.313/2020
PS : Ranhola

10.07.2020

Fresh charge sheet is received.

Present: None.

Put up for consideration before the concerned court on

30.07.2020.

(Deepika Thakran)
Duty MM-2, (Mahila Court-04)
West/ THC/Delhi
10.07.2020

FIR No.299/2020
PS : Hari Nagar

10.07.2020

Fresh charge sheet is received.

Present: None.

Put up for consideration before the concerned court on

30.07.2020.

(Deepika Thakran)

Duty MM-2,(Mahila Court-04)

West/ THC/Delhi

10.07.2020

Vehicle No. DL-RB-3728

State Vs.

10.07.2020

Present:

None.

Put up on 15.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

Ex No. 261/19

10.07.2020

Present: None.

Put up on 17.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 411/19

PS Mundka

U/s 363/366/376 IPC & 6 POCSO Act

State Vs. Akshay Kumar

10.07.2020

Present: Ld. APP for the State.

Sh. S.P. Sharma Ld. Counsel for accused with surety in person.

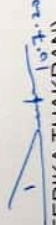
Vide order dt. 02.07.2020, Ms. Archana Sinha, Ld. Addl. Sessions Judge-06, West District has granted bail to accused Akshay Kumar subject to furnishing of personal and surety bonds to tune of Rs.25,000/-. In compliance of said order bailbonds are furnished and accepted. The original ID poof of surety seen and returned. Original FDR in the sum of Rs. 25,000/- dated 09.07.2020 is retained on record. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.


(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi
10.07.2020.

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04); WEST: THC: DELHI

FIR No. 540/2020

PS Ranhola

State Vs. Aakash

10.07.2020

Present: Ld. APP for the State.

Sh. S.K. Chauhan Ld. Counsel for applicant.

Vide separate statement made by Ld. Counsel for applicant on the face of the application, present application is dismissed as withdrawn. Record be sent back to court concerned.



(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi

10.07.2020.

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 651/20

PS Ranhola

State Vs. Aakash

10.07.2020

Present: Ld. APP for the State.

Sh. S.K. Chauhan Ld. Counsel for accused with surety in person.

Vide order dt. 08.07.2020, Sh. Pankaj Arora, Ld. Duty MM, West District has granted bail to accused Aakash subject to furnishing of personal and surety bonds to tune of Rs.20,000/-. In compliance of said order surety bonds are furnished. Same are accepted. The original ID poof and solvency proof seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.



(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi
10.07.2020.

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

V/s. 377, 411, 34 IPC

FIR No. 119/20

PS Ranthola

State Vs. Neeraj

10.07.2020

Present: Ld. APP for the State.

Sh. Ravi Shukla Ld. Counsel for accused with surety in person.

Vide order dt. 09.07.2020, Sh. Abhinav Pandey, Ld. Duty MM, West District has granted bail to accused Neeraj subject to furnishing of personal and surety bonds to tune of Rs.10,000/-. In compliance of said order surety bonds are furnished. Same are accepted. The original ID poof and solvency proof seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.


(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi
10.07.2020.

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 318/20

PS Mundka

U/s 33/38/58 D Ex. Act

State Vs. Shahzada Hasan

10.07.2020

Present: Ld. APP for the State.

Sh. M. Yusuf Ld. Counsel for accused with surety in person.

Vide order dt. 07.07.2020, Ms. Neetu Nagar, Ld.Duty MM, West District has granted bail to accused Shehzada Hasan subject to furnishing of personal and surety bonds to tune of Rs.10,000/-. In compliance of said order bailbonds are furnished and accepted. The original ID poof and solvency proof of surety seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi
10.07.2020.

श्री दीपिका ठाकरा
Ms. DEEPIKA THAKRAN
महिला कोर्ट-04
महाराष्ट्र न्यायपालिका, न्यायालय-04
महाराष्ट्र न्यायपालिका, न्यायालय-04
महाराष्ट्र न्यायपालिका, न्यायालय-04

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC DELHI

FIR No. 0012747/20
PS Kirti Nagar
U/s 379/411 IPC
State Vs. Sahil

10.07.2020

Present: Ld. APP for the State.

Sh. J.S. Arya Ld. Counsel for accused with surety in person.

Vide order dt. 04.07.2020, Sh. Ajay Singh Parihar Ld. Duty MM, West District has granted bail to accused Sahil subject to furnishing of personal and surety bonds to tune of Rs.15,000/- each. In compliance of said order bailbonds are furnished and accepted. The original ID poof of surety and solvency proof seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.



(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi

10.07.2020.

महाराष्ट्र न्यायपालिका, न्यायालय-04
Metropolitan Magistrate Mahila Court-04

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

Simran Kaur

Vs.

chandandeep Singh etc.

10.07.2020

Present: None.

Present application U/s 28 of DV Act read with Section 151 CPC received on dedicated email ID of this court which is filed behalf of applicant to take up the matter through Video Conferencing.

Let notice of the application be issued to R-1 for 25.07.2020 through Nazarat Branch in conformity with the office order no. 1/OPS/West/N/THC Dated for 25.07.2020.

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 281/20

PS Mundka

U/s 336/387/34 IPC read with Section 25,27A. Act

10.07.2020

Present : Ld. APP for the state.

IO ASI Narveer Singh in person.

This is an application seeking permission to take the specimen handwriting signature of accused Sunny @ Amit Sehwat @ Bidi S/o Sh. Naresh Sehwat.

IO has submitted that the accused is in JC. Since the specimen handwriting is to be taken in the presence of Magistrate and there are duty MM deputed in the jail, therefore due to absence of accused as he ~~is~~ being in jail, the application so filed cannot be entertained here. Accordingly same is disposed of with liberty to IO to move a fresh application.

Copy of order be given dasti to IO.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number DL-7CF-3042 be released to the RC holder Rajiv Kumar Phutela on furnishing **security bond / indemnity bond as per valuation report of the vehicle.** IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Applicant is at liberty to sell the vehicle in question.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

श्री दीपिका ठाकरान
Ms. DEEPIKA THAKRAN
मानव इकाईकर्मी, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04
पश्चिम दिल्ली/वेस्ट डिस्ट्रिक्ट
कमरा संख्या-252, चंडीगढ़ रास्ता
रूम नं. 252, 2nd Floor
तीस हजारी चौराहा, दिल्ली
Tis Hazari Courts, Delhi

FIR No. 0105/20
PS Mundka
U/s 279/337/338 IPC
10.07.2020

Present: Ld. APP for the State.

Sh. Vikas Singh Id. Counsel for applicant.

This order shall dispose of the application seeking release of vehicle bearing no. DL-8CAC-1254 on superdari to the RC holder Gunmeet Dabas.

IO in his reply has submitted that during investigation vehicle no. DL-8CAC-1254 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Cri. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 329/20

PS Mundka

State Vs. Omprakash

10.07.2020

Present: Ld. APP for the State.

Sh. A.K. Sharma Ld. Counsel for accused with surety in person.

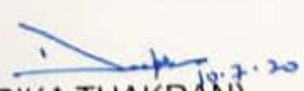
Vide order dt. 09.07.2020, Sh. Abhinav Pandey Ld. Duty MM, West District has granted bail to accused Omprakash subject to furnishing of personal and surety bonds to tune of Rs.10,000/- each. In compliance of said order the said bail bond has already been furnished and sent for the verification of surety and solvency proof. Bail bond verification report is received and same is verified. The original ID poof and solvency proof seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR NO. 429/2020
P.S Hari Nagar
10.07.2020

सुशी दीपिका ठाकरान
Ms. DEEPIKA THAKRAN
महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04
पश्चिम जिला/West District
कमरा संख्या-252, द्वितीय तल
Room No. 252, 2nd Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Present:- None for the State.

None.

It is observed on perusal of the record that the application for taking sample and recovered contraband was allowed and disposed of on 12.06.2020 and direction was given to the IO to place on record the photographs taken during the proceedings while taking the sample from the recovered contraband alongwith the CD and certificate etc. However, till date the same has not been placed on record. Let notice be issued to the IO concerned by Ahlmad Via electronic means or rules formed by the Ld. District Judge, West in this regard for compliance of order dated 12.06.2020 passed by Ld. Duty MM Ms. Aakanksha. IO is further directed to intimate the Court as to the status of the investigation and whether the chargesheet has been filed in the regular Court or not on 20.07.2020.


(Deepika Thakran)
Duty MM-2(Mahila Court-04)
West/ THC/Delhi
10.07.2020.

FIR No.3853/2020
PS Mundka
U/s 279 IPC

10.07.2020

Present: None.

Complainant Rahul alongwith his father Surender Gupta present in person.

Perusal of the record shows that vehicle bearing no. HR13K 2366 has been registered in the name of Virender Maurya. Complainant has show the original RC which mentions the name of Virender Maurya as RC holder. However, neither there is any sell or purchase affidavit or any document in the name of complainant or his father which can be prove that the ownership of the said vehicle is with the complainant or his father. Time prayed for ensuring the presence of original RC holder namely Virender Maurya.

Put up for presence of the RC holder for his no objection as to the release of the above mentioned vehicle to the complainant and his father for 13.07.2020.


(Deepika Thakran)

Duty MM-2,(Mahila Court-04)
West/ THC/Delhi/10.07.2020

At this stage, the complainant and his father submitted that the RC holder is not willing to come to the court on their request. Let the notice be issued to the RC holder through Nazarat Branch in confirmity with the office order no.1/OPS/West/N/THC dt. 30.05.2020 for 18.07.2020.


(Deepika Thakran)

Duty MM-2,(Mahila Court-04)
West/ THC/Delhi/10.07.2020

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 298/2020

PS Mundka

State Vs. Devanand

10.07.2020

Present: Ld. APP for the State.

Applicant/ accused in person.

This order shall dispose of the application filed on behalf of applicant/ accused Devanand for returning of jamatalasi articles as per seizure memo. It is submitted therein that at the time of his arrest one mobile phone, one purse, cash of Rs. 1900/- were with him and now the same are lying in the custody of the police and same be directed to be returned to the applicant.

Reply to this application was called wherein IO submitted that at the time of arrest of accused one mobile phone, case of Rs. 1900/- and one black colour purse were deposited according to the personal search memo in the malkhana of PS Mundka and the police do not have any objection qua the release of the same.

In view of the no objection and the fact that the things are lying with the police of PS Mundka, same are directed to be returned to the applicant namely Devanand against proper receipt and identification. Application stands disposed of.

Copy of order be given dasti to the applicant. and be also sent to SHO.



(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi

10.07.2020 महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04

सुश्री दीपिका ठाकरान
Ms. DEEPIKA THAKRAN
महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04
पश्चिम जिला/West District
कमरा संख्या-252, द्वितीय तल
Room No. 252, 2nd Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 334/20

PS Kirti Nagar

State Vs. Rajesh @ Raju

10.07.2020

Present: Ld. APP for the State.

Applicant/ accused in person.

This order shall dispose of the application filed on behalf of applicant/ accused Raju for returning of jamatalasi articles as per seizure memo. It is submitted therein that at the time of his arrest mobile phone and keys are with him and now the same are lying in the custody of the police and same be directed to be returned to the applicant.

Reply to this application was called wherein IO submitted that at the time of arrest of accused mobile phone, case of Rs. 520/- and keys were deposited according to the personal search memo in the malkhana of PS Kirti Nagar and the police do not have any objection qua the release of the same.

In view of the no objection and the fact that the things are lying with the police of PS Kirti Nagar, same are directed to be returned to the applicant namely Rajesh @ Raju against proper receipt and identification. Application stands disposed of.

Copy of order be given dasti to the applicant. and be also sent to SNo.



(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020
महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 009319/20

PS Moti Nagar

State Vs. Hardik

10.07.2020

Present: Ld. APP for the State.

Sh. N.K. Mishra Ld. Counsel for accused with surety in person.

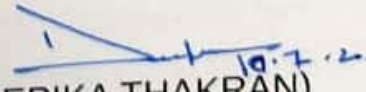
Vide order dt. 09.07.2020, Sh. Abhinav Pandey Ld. Duty MM, West District has granted bail to accused Hardik subject to furnishing of personal and surety bonds to tune of Rs.10,000/- each. In compliance of said order the said bail bond has already been furnished and sent for the verification of surety and solvency proof. Bail bond verification report is received and same is verified. The original ID poof and solvency proof seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 006228/19

PS Moti Nagar

U/s 379 IPC

10.07.2020

Present: Ld. APP for the State.

None for applicant.

This order shall dispose of the application seeking release of Car bearing no. DL-7CF-3042 on superdari to the RC holder Rajiv Kumar Phutela.

IO in his reply has submitted that during investigation vehicle no. DL-7CF-3042 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has

FIR No. 214/20

PS Mundka

10.07.2020

Present: None.

Put up for consideration on 15.07.2020

(DEEPIKA THAKKAR)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 9443/20

PS Moti Nagar

10.07.2020

Present: None.

Reply not received. Be called for 15.07.2020

(DEEPIKA THAKRAN)

Duty MM-II, West Dist. THC, Delhi
10.07.2020.

FIR No.132/2020
PS : Khyala
U/s 304, 34 IPC
State Vs. Deepak Kumar & Ors.

10.07.2020

Present: None.

Sh. Raghav Mehdiratta & Sakshiam Bhayana Id. Counsel for
accused Sunil.

On filing of the application seeking directions to the IO to provide the copy of charge-sheet. IO was directed to appear before the court for today, however, the IO is not present today but the copy of the charge-sheet and other documents have been filed through Naib Court by the IO. Id. Counsel for accused Sunil perused the same during the proceedings and it is observed that certain documents are found missing including index of the documents and Pen Drive of the CCTV Footage. IO is directed to remain present in the present case on next date of hearing before the regular court on 15.07.2020.


(Deepika Thakran)
Duty MM-2, (Mahila Court-04)
West/ THC/Delhi
10.07.2020

FIR No. 85/20

PS Ranhola

10.07.2020

Present: None.

Reply not received. Be called for 14.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 7983/19

PS Mundka

State Vs. Manish

10.07.2020

Present: Ld. APP for the State.

None.

Reply not received.

Reply be called for 14.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 320/20

PS Mundka

10.07.2020

Present: None.

Put up on 14.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No.298/2020
PS Mundka

10.07.2020

Present: Applicant in person.
Reply filed.

In view of the reply IO has raised an objection and it is submitted that the said vehicle is being used for delivery of the vehicle from one place to another and the matter is also pending before Excise Department and request for not releasing the vehicle has been made.

IO is directed to remain present on the NDOH and also directed to clarify what objection he has qua the release of vehicle to the applicant.

Put up for 14.07.2020.


(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
10.07.2020

FIR No. 313/20

PS Mundka

10.07.2020

Present: None.

Put up on 13.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 338/20

PS Mundka

10.07.2020

Present: None.

Present application is received through dedicated email ID of this court. Let report be called from IO/ SHO for 13.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 28337/20

PS Hari Nagar

10.07.2020

Present: None.

Report not received. Be called for 13.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 003996/20

PS Ranjeet Nagar

10.07.2020

Present: None.

Bailbond verification report received.

Put up for consideration on 13.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 429/20

PS Ranhola

10.07.2020

Present: None.

Report not received. Same be called for 13.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 231/14

PS Patel Nagar

10.07.2020

Present: None.

Put up on 13.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 343/20

PS Mundka

10.07.2020

Present: None.

Present application is received through dedicated email ID of this court. Let report be called from IO/ SHO for 13.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 77/20

PS Moti Nagar

10.07.2020

Present: None.

Present application is received through dedicated email ID of this court. Let report be called from IO/ SHO for 13.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 191/20

PS Punjabi Bagh

State Vs. Nagesh Raj

10.07.2020

Present: Ld. APP for the State.

None for applicant.

Reply received.

Put up for consideration on 13.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 13665/20

PS Mundka

10.07.2020

Present: None.

Present application received through dedicated email ID of
this court.

Let report be called from IO/SHO for 13.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

IN THE COURT OF MS. DEEPIKA THAKRAN: METROPOLITAN
MAGISTRATE(MAHILA COURT-04): WEST: THC: DELHI

FIR No. 329/20

PS Mundka

State Vs. Mukesh @ Lambu

10.07.2020

Present: Ld. APP for the State.

Sh. Ravi Shukla Ld. Counsel for applicant/ accused.

At request, put up for consideration on 14.07.2020.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No.9443/2020

PS Moti Nagar

10.07.2020

Present: None for State.

None for applicant.

Reply received from the Deputy Superintendent jail wherein it is mentioned that though the interim bail stands granted but no reply could be received from the DCP concerned and police station concerned as to verification of address of the accused and therefore accused has not been released on interim bail. Let the notice be issued to the IO to appear before the court as to the verification of the address of accused.

put up on 14-07-2020

(Deepika Thakran)

Duty MM-2,(Mahila Court-04)

West/ THC/Delhi

10.07.2020

FIR No. 2673/20

PS Hari Nagar

10.07.2020

Present: None.

Put up on 14.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No.298/2020
PS Mundka

10.07.2020

Present: Applicant in person.
Reply not filed.
Be called for 14.07.2020.

(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
10.07.2020

FIR No. 0172/20

PS Patel Nagar

10.07.2020

Present: None.

Put up on 14.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 13591/20

PS P.Bagh

State Vs.

10.07.2020

Present: None.

Reply not received.

Reply be called for 14.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 185/17

PS EOW

10.07.2020

Present: None.

Put up on 14.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 8916/20

PS Crime Branch

10.07.2020

Present: None.

Put up on 14.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 274/20

PS Mundka

10.07.2020

Present: None.

Put up on 14.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 5177/20

PS Mundka

10.07.2020

Present:

None.

Put up on 15.07.2020

(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi
10.07.2020.

FIR No. 020414/17

PS Moti Nagar

10.07.2020

Present:

None.

Put up on 15.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.